

**NOTIFICATIONS UNDER ALL INDIA SERVICES ACT AND RE. PRESIDENT'S RULE IN KERALA**

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table:—

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the A.I. India Services Act, 1951:—
- (i) G.S.R. 1779 published in Gazette of India dated the 26th November, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. 1832 published in Gazette of India dated the 3rd December, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iii) The All India Services (Discipline and Appeal) Amendment Rules, 1966, published in Notification No. G.S.R. 1878 in Gazette of India dated the 10th December, 1966.
- (iv) G.S.R. 1822 published in Gazette of India dated the 10th December, 1966, containing corrigendum to G.S.R. 1270 published in the Gazette of India dated the 20th August, 1966.
- (v) The All India Services (Provident Fund) 2nd Amendment) Rules, 1966, published in Notification No. G.S.R. 1913, in Gazette of India dated the 17th December, 1966.
- (vi) The All India Services (Death-cum-Retirement Benefits) (2nd Amendment) Rules, 1966, published in Notification No. G.S.R. 1915 in Gazette of India dated the 17th December, 1966.
- (vii) The All India Services Computation of Pensions (Amendment) Regulation, 1966, published in Notification No. G.S.R. 1916 in Gazette of India dated the 17th December, 1966.
- (viii) G.S.R. 1956 published in Gazette of India dated the 24th December, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (ix) G.S.R. 1957 published in Gazette of India dated the 24th December, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (x) The All India Services (Compensatory Allowance) Amendment Rules, 1966, published in Notification No. G.S.R. 1958 in Gazette of India dated the 24th December, 1966.
- (xi) G.S.R. 1990 published in Gazette of India dated the 31st December, 1966, making certain amendments to schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xii) G.S.R. 1992 published in Gazette of India dated the 31st December, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xiii) G.S.R. 1993 published in Gazette of India dated the 31st December, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xiv) The All India Services (Travelling Allowance) (Amendment) Rules, 1966, published in Notification No. G.S.R. 66 in Gazette of India dated the 21st January, 1967.

- (xv) G.S.R. 69 published in Gazette of India dated the 21st January, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xvi) G.S.R. 70 published in Gazette of India dated the 21st January, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xvii) G.S.R. 136 published in Gazette of India dated the 4th February, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xviii) G.S.R. 137 published in Gazette of India dated the 4th February, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-6/67].

(2) A copy of Proclamation issued by the President on the 6th March, 1967, revoking the Proclamation issued by the Vice-President, discharging the functions of the President, on the 24th March 1965, in relation to the State of Kerala, published in Notification No. G.S.R. 298 in Gazette of India dated the 6th March 1967, under clause (3) of article 356 of the Constitution [Placed in Library. See No. LT-7/67].

12.05 hrs.

**DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1966-67**

The Deputy Prime Minister and Minister of Finance, (Shri Morarji Desai): I beg to present a statement showing Supplementary Demands for Grants in respect of Budget (General) for 1966-67.

12.05½ hrs.

**DEMANDS FOR SUPPLEMENTARY GRANTS (GOA, DAMAN AND DIU), 1966-67**

The Deputy Prime Minister and Minister of Finance, Shri Morarji Desai: I beg to present a statement showing Supplementary Demands for Grants in respect of Union Territory of Goa, Daman and Diu for 1966-67.

12.05½ hrs.

**DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1966-67**

The Minister of Railways (Shri C. M. Poonacha): I beg to present a statement showing Supplementary Demands for Grants in respect of Budget (Railways) for 1966-67.

12.05½ hrs.

**PRESIDENT'S ASSENT TO BILLS**

Secretary: Sir, I lay on the Table following ten Bills passed by the Houses of Parliament during the Sixteenth Session of Third Lok Sabha and assented to by the President:

- (1) The Kerala Appropriation (No. 3) Bill, 1966.
- (2) The Kerala Appropriation (No. 4) Bill, 1966.
- (3) The Kerala Appropriation (No. 5) Bill, 1966.
- (4) The Appropriation (Railways) No. 3 Bill, 1966.
- (5) The Appropriation (Railways) No. 4 Bill, 1966.
- (6) The Appropriation (No. 4) Bill, 1966.
- (7) The Appropriation (No. 5) Bill, 1966.
- (8) The Produce Cess (Amendment) Bill, 1966.
- (9) The Indian Tariff (Second Amendment) Bill, 1966.
- (10) The Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966.